

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No. 2-3 in  
Petition(s) for Special Leave to Appeal (Civil) No.4012/2003

(From the judgement and order dated 14/11/2002 in CRP 681/01  
of The HIGH COURT OF M.P AT GWALIOR)

SANDHYA THAKUR

Petitioner (s)

VERSUS

VIMLA DEVI KUSHWAH & ORS  
( For directions and accepting English translation )

Respondent (s)

Date : 08/05/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Sushil Kumar Jain, Adv.  
Ms. Pratibha Jain, Adv.  
Mr. A.P.Dhamija, Adv.  
Mr. Pradeep Aggarwal, Adv.  
Mr. A.Mishra, Adv.  
Ms. Anjali Doshi, Adv.  
Mr. H.D.Thanvi, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Anil Vyas, Adv.  
Mr. L.P.Singh, Adv.  
Mr. A.P.Jain, Adv.

For Respondent (s) Mr. Umesh Kumar Bohre, Adv.  
Mr. Indra Makwana, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.SP2

L.....L.....I.....T.....T.....T.....T.....T.....T.....J.....T.....T.....T.....  
..T.....T.....T.....T.....T.....T.....T.....T.....R.

Mr. Sushil Kumar Jain, learned counsel appearing  
for the petitioner applies that pending this appeal, the  
election which are to take place in June be stayed. In our  
view, such a relief cannot be granted at this stage. It is  
refused.

List after summer vacation.

.SP1

Anita

(Jasbir Singh)  
Court Master